

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2184/2004

New Delhi this the 17<sup>th</sup> day of December, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Kishan Chand,  
S/o late Shri Banwari Lal,  
R/o House No.114, Kasam Pur,  
Tel Mandi, Meerut.

-Applicant

(By Advocate: Shri G.D. Bhandari)

Versus  
Union of India through

1. The Secretary,  
Ministry of Defence,  
Government of India,  
New Delhi.
2. The Addl. Dte. Gen. of Staff Duties,  
SD-7 (Adm. Civs),  
General Staff Branch,  
Army Headquarters,  
DHQ PO, New Delhi-110 011.
3. The Commander,  
Central Command, Lucknow.
4. The Station Headquarters Cell,  
Meerut Cantt.
5. The G.D.C.,  
North-Zone Area,  
Bareilly.
6. The Commander,  
Headquarter Meerut Sub-Area,  
Meerut.
7. Shri Dhiyan Chand,  
S/o Shri Harnam Chand,  
Sanitary Inspector,  
O/o Station Headquarters Cell,  
Meerut Cantt.

-Respondents

(By Advocate: Ms. Hemangini Jain, proxy for  
Shri D.S. Mahendru)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

Heard the learned counsel.

2. Through this OA, applicant has sought a direction to respondents to initiate legal proceedings including disciplinary proceedings under the provisions of CCS (CCA) Rules against respondent No.7 and the staff who connived in alteration of his date of birth, resulting in his undue and illegal repeated promotions. Though several representations preferred by the applicant to the respondents but the same have not been responded to.

3. In the result, OA is disposed of with a direction to the respondents to examine the grievance of the applicant by passing a detailed and speaking order within a period of two month from the date of receipt of a copy of this order. No costs.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Vice Chairman (A)

cc.